

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

All Principal District & Sessions Judges
of the State.

No:- 19396-420/2.S Dated: 23/07/2018

Subject: DO No. 6(3) /2018-LC(LS) dated 20th July,2018.

Sir,

Hon'ble Mr. Justice B.S.Chauhan, Chairman Law Commission of India vide His Lordship's DO No. 6(3) /2018-LC(LS) dated 20.07.2018 (copy enclosed) addressed to His Lordship Hon'ble Acting Chief Justice, High Court of Jammu and Kashmir, has conveyed that the Hon'ble Supreme Court in Youth Bar Association of India V/s Union of India (AIR 2016 SC 4136) has held that the copy of FIR should be uploaded on the police website within twenty-four hours of the registration, except for in the case of sensitive offences.

It is further stated that during the Directors General /Inspectors General Conference-2017 held in January 2018, it was suggested that there should be an amendment in Section 154 CR.PC. for enabling online registering of First Information Report. The DO letter carries a request that written opinion of the Judicial Officers of the State on the matter be invited and transmitted to the Law commission by or before 6th August,2018.

In this regard, I am under instructions to request you to send your written opinion on the matter under reference to the Law Commission of India by or before 6th August, 2018 via E-

mail to ici-dla@nic.in. Besides, a copy of this communication may also be circulated amongst the Judicial Officers working under your jurisdiction for similar necessary action at their end.

With warm regards.

Yours faithfully,

(Sanjay Dhar)
Registrar General

Dated:- 23/07/2018

No:- 101396-420/18

Copy of above forwarded to the:

1. Principal Secretary to the Hon'ble Chief Justice for information of His Lordship.
2. Private Secretary to Hon'ble Mr Justice B.S. Chauhan, Chairman Law Commission of India for information of His Lordship.
3. CPC E-courts, High Court of J&K for uploading on the High Court website.

Registrar General